

मरीजों के लिए ऑक्सीजन और सभी जरूरी दवा सुनिश्चित करें : एनएचआरसी

नई दिल्ली। कोरोना की दूसरी लहर के मद्देनजर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने केंद्र सरकार, राज्यों और केंद्र शासित प्रदेशों से कहा है कि ऑक्सीजन के साथ साथ जरूरी दवाओं और उपकरणों की सभी तक पहुंच सुनिश्चित होनी चाहिए। आयोग की एडवाइजरी में कहा गया है कि सार्वजनिक स्वास्थ्य सुविधा सभी के लिए मुफ्त होनी चाहिए। अगर कहीं सार्वजनिक स्वास्थ्य देखभाल केंद्र में बेड उपलब्ध न हो तो स्वास्थ्य विभाग की जिम्मेदारी है कि वह पीड़ित को दूसरी जगह बेड की व्यवस्था करके दे। मानवाधिकार आयोग ने अपनी एडवाइजरी में एक हेल्प डेस्क बनाने की बात कही है, जो सभी सरकारी और निजी अस्पतालों में समान रूप से कार्य करेगा। इस सहायता केंद्र के जरिये पीड़ित को सहायता उपलब्ध कराई जाएगी। इसके साथ आयोग में कोरोना के उपचार के लिए जरूरी दवाओं, ऑक्सीजन सिलिंडर, एंबुलेंस सेवा आदि के लिए एक शिविर लगाने की भी बात कही है। ब्यूरो

Centre, states must share real-time Covid-19 info with public: NHRC

<https://economictimes.indiatimes.com/news/india/centre-states-must-share-real-time-covid-19-info-with-public-nhrc/printarticle/82557814.cms>

The National Human Rights Commission (NHRC) has emphasised that the Centre and state governments need to immediately set up real-time information dashboards for the public. NHRC has pressed for the need to have “universally functional dashboards for real-time information in public domain on the hospital beds, oxygen, critical care medicines and devices”. It also asked for setting up 24X7 functional, toll-free helplines and of Covid-19 treatment resources. The NHRC has also recommended to the Centre and states that there is a need to take immediate action against hoarding and black-marketing of essential medicines and oxygen cylinders. It has asked governments to ensure production, transportation and distribution of essential resources.

NHRC asks Centre, States to 'get their act together' in Covid-19 response

<https://www.dailypioneer.com/2021/india/nhrc-asks-centre--states-to---get-their-act-together--in-covid-19-response.html>

The National Human Rights Commission (NHRC) on Tuesday urged Centre and States for universal coverage and non-discriminatory pricing of Covid vaccines. The NHRC also said that if feasible vaccination can be made free.

The Commission also asked Governments to put their acts together in order to meet the immediacy of response by setting up universally functional Covid-19 dashboards for real time information in public domain on the availability of hospital beds, oxygen, critical care medicines and devices. It has also asked for setting up 24X7 functional toll-free help lines and fixing the prices of Covid treatment resources.

"There should be universal coverage and non-discriminatory pricing of Covid vaccines in all health facilities of the country, and if feasible, vaccination should be made free for everyone irrespective of private or public health establishment along with adequate testing facilities for Covid-19 and timely reports," said NHRC in its communication to Centre and States.

The Commission reiterated the Centre and States to adhere to its seven page advisory issued on May 4 regarding availability of hospital infrastructure including oxygen and medicines, real time information through dashboards, affordability, accessibility and pricing of treatments etc. The Human Rights Commission also urged the Centre and States on improved management of crematoriums and burial grounds, usage of electric crematorium and App based interventions to be promoted.

"The protection of Rights of Covid warriors engaged should be ensured and the body of a deceased Covid patient should be treated with dignity and handed over to the family ensuring all Covid protocols," said the NHRC.

COVID-19: NHRC voices concern over lack of medical facilities for nomads, unorganised sector

<https://www.newindianexpress.com/nation/2021/may/12/covid-19-nhrc-voices-concern-over-lack-of-medical-facilities-for-nomads-unorganised-sector-2301375.html>

Amid the ongoing pandemic and the challenges posed by the coronavirus infection, the National Human Rights Commission on Tuesday lauded the role of NGOs and civil society organisations. The rights panel also voiced concern about the lack of oxygen, beds, vaccination coverage and other health facilities among the nomadic tribes and unorganised sector workers.

The concerns about the marginalised section were raised during an online meeting conducted by NHRC with over 100 NGOs, civil society organisations and human rights defenders. During the meeting, it was suggested that the allocation towards public health should be enhanced to ensure health facilities including hospital beds and oxygen as well as vaccination coverage for all, including nomadic tribes as well as unorganised sector workers.

The misery caused due to this second wave of the Covid-19 virus in far-flung areas and the lack of reach of the medical care to them was also prominently flagged by the Human Rights Defenders, NHRC said.

“It was also very emphatically suggested that it is high time that the allocation of the public health system needs to be enhanced so that the country is adequately prepared to meet any public health emergencies and challenges in future,” the panel said, in a statement. It added that suggestions given by participants of Tuesday's meeting will be compiled by the commission and will be forwarded to the Central and the State governments for necessary follow up action and implementation.

The rights panel said that suggestions given by participants of Tuesday's meeting will be compiled by the commission to “suggest requisite initiatives/steps to mitigate the sufferings of the citizens of the country”. Over hundred participants, representing various national and international organizations, senior state government functionaries and NHRC officers attended the said virtual meeting.

AMAR UJALA

कोरोना की दूसरी लहर: मानवाधिकार आयोग ने कहा- मरीजों के लिए ऑक्सीजन और सभी जरूरी दवा सुनिश्चित करें

एजेंसी, नई दिल्ली।

देश में कहर बरपा रही कोरोना की दूसरी लहर के मद्देनजर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने केंद्र सरकार, राज्यों और केंद्र शासित प्रदेशों से कहा है कि ऑक्सीजन के साथ साथ जरूरी दवाओं और उपकरणों की सभी तक पहुंच सुनिश्चित होनी चाहिए।

आयोग की एडवाइजरी में कहा गया है कि सार्वजनिक स्वास्थ्य सुविधा सभी के लिए मुफ्त होनी चाहिए। अगर कहीं सार्वजनिक स्वास्थ्य देखभाल केंद्र में बेड उपलब्ध न हो तो स्वास्थ्य विभाग की जिम्मेदारी है कि वह पीड़ित को दूसरी जगह बेड की व्यवस्था करके दे।

मानवाधिकार आयोग ने अपनी एडवाइजरी में एक हेल्प डेस्क बनाने की बात कही है, जो सभी सरकारी और निजी अस्पतालों में समान रूप से कार्य करेगा। इस सहायता केंद्र के जरिये पीड़ित को सहायता उपलब्ध कराई जाएगी।

इसके साथ आयोग में कोरोना के उपचार के लिए जरूरी दवाओं, ऑक्सीजन सिलिंडर, एंबुलेंस सेवा आदि के लिए एक शिविर लगाने की भी बात कही है। आयोग ने कहा है कि इसकी व्यवस्था केंद्र और राज्य सरकार अपने हिसाब से करें।

राष्ट्रीय मानवाधिकार आयोग ने अपनी एडवाइजरी में राज्य और केंद्र सरकारों को कोरोना काल में हो रही कालाबाजारी को रोकने के लिए भी निर्देश दिए हैं। आयोग ने कहा कि कोरोना से जान गंवाने वाले व्यक्तियों का बेहतर तरीके से अंतिम संस्कार किया जाए और विद्युत शवदाह गृह के उपयोग को प्राथमिकता दी जाए।

<https://www.amarujala.com/india-news/human-rights-commission-said-government-should-ensure-oxygen-and-all-necessary-medicines-for-corona-patients>

Centre, States must get their act together on COVID-19 response, says NHRC

<https://www.thehindu.com/news/national/centre-states-must-get-their-act-together-on-covid-19-response-says-nhrc/article34535989.ece>

A week after issuing an advisory, the National Human Rights Commission on Tuesday reiterated that the government must protect the rights of people during the second wave of the pandemic.

In a statement, the NHRC said it “again emphasised that the Centre and States need to put their acts together to meet the immediacy of response by setting up universally functional COVID-19 dashboards for real-time information in public domain on the availability of hospital beds, oxygen, critical care medicines and devices”.

It said it also asked for 24/7 toll-free helplines and fixing of treatment prices. It had issued an advisory to the Health Ministry and all States and Union Territories on May 4 and sought action-taken reports within four weeks. Among the suggestions were universal vaccination, protection of frontline workers and ensuring patients’ rights.

News 18**कोविड-19 की दूसरी लहर को लेकर राष्ट्रीय मानव अधिकार आयोग ने जारी की एडवाइजरी**

नई दिल्ली. कोविड-19 की दूसरी लहर (COVID-19 2nd Wave) पूरे देश पर कहर बरपा रही है और ऐसे में राष्ट्रीय मानव अधिकार आयोग (NHRC) ने केंद्र सरकार राज्यों केंद्र शासित प्रदेशों के लिए एक एडवाइजरी जारी की है, जिसमें राष्ट्रीय मानव अधिकार आयोग ने स्वास्थ्य के अधिकार के तहत यह एडवाइजरी जारी की.

राष्ट्रीय मानव अधिकार आयोग की एडवाइजरी में केंद्र सरकार राज्य सरकार और केंद्र शासित प्रदेशों को ऑक्सीजन के साथ साथ जरूरी दवाओं और उपकरणों कि पहुंच सभी लोगों तक सुनिश्चित करने की बात कही गई है. इसके साथ ही एडवाइजरी में यह कहा गया है कि पब्लिक हेल्थ फैसिलिटी सभी के लिए मुफ्त होना चाहिए. अगर कहीं पब्लिक हेल्थ केयर में बेड उपलब्ध ना हो तो हेल्थ डिपार्टमेंट की जिम्मेदारी है कि वह पीड़ित को दूसरी जगह बेड की व्यवस्था करके दे.

मानवाधिकार आयोग ने अपनी एडवाइजरी में एक हेल्प डेस्क बनाने की बात कही है, जो सभी पब्लिक और प्राइवेट हॉस्पिटल में समान रूप से कार्य करेगा इस हेल्प डेस्क के जरिए पीड़ित को सहायता उपलब्ध कराई जाएगी. इसके साथ ही मानवाधिकार आयोग में कोविड-19 के उपचार के लिए जरूरी दवाओं ऑक्सीजन सिलेंडर एंबुलेंस सेवा आदि के लिए एक कैप लगाने की भी बात कही है मानवाधिकार आयोग के अनुसार इसकी व्यवस्था केंद्र और राज्य सरकार अपनी तरह से करें.

देश से इस विकट स्थिति में कालाबाजारी को रोकने के लिए राष्ट्रीय मानवाधिकार आयोग ने अपनी एडवाइजरी में राज्य और केंद्र सरकारों को निर्देश दिए हैं. इसके साथ ही करुणा से मृत व्यक्ति के अंतिम संस्कार को लेकर भी मानवाधिकार आयोग में अपने निर्देश जारी किए हैं, जिसमें यह कहा गया है कि मृत व्यक्तियों का बेहतर तरीके से अंतिम संस्कार किया जाए और विद्युत शवदाह गृह के उपयोग को प्राथमिकता दी जाए.

मानवाधिकार आयोग ने वैक्सीनेशन की प्रक्रिया में और तेजी लाने की बात कही है साथ ही आयोग का कहना है कि सभी नागरिकों को वैक्सीनेशन देने की नीति पर काम किया जाना चाहिए ताकि इसके त्वरित परिणाम प्राप्त हो सकें. आयोग ने कोविड-19 के प्रोटोकॉल को सख्ती से लागू कराने की बात भी केंद्र और राज्य सरकार से कही है जिसके अंतर्गत मास्क लगाना, सोशल डिस्टेंसिंग और पब्लिक गैदरिंग के ना होने जैसे प्रोटोकॉल का पालन सख्ती से करने के निर्देश दिए हैं.

<https://hindi.news18.com/news/nation/nhrc-calls-upon-centre-state-governments-to-expeditiously-implement-covid-19-advisory-3584963.html>

NHRC asks Centre, states to urgently setup real-time Covid info domains, fix prices of resources

<https://www.indiatoday.in/india/story/nhrc-asks-centre-states-to-setup-real-time-covid-info-domains-1801289-2021-05-11>

The National Human Rights Commission (NHRC) has again emphasised that the Centre and state governments need to get their acts together in order to immediately set up real-time Covid information dashboards for the public.

NHRC has pressed for the need to have “universally functional Covid-19 dashboards for real-time information in public domain on the availability of hospital beds, oxygen, critical care medicines and devices”. reacts to comments on no help by celebs in Covid fight, reveals donations

The rights body has also asked for setting up 24*7 functional toll-free helplines and fixing the prices of Covid treatment resources.

The NHRC has taken note of the ground realities and recommended to the Centre and states that there is a need to take immediate action against those hoarding and black-marketing essential medicines and oxygen cylinders. It has also asked the governments to ramp up production, transportation and distribution of essential resources.

The NHRC has sought ‘action taken report’ within four weeks on the recommendations already sent to the Secretary, Union Ministry of Health & Family Welfare and the Chief Secretaries of all States and Union Territories May 4.

Some of the key recommendations in the advisory are:

- Any Covid-19 patient who approaches any public health facility should receive treatment free of cost.
- Functional and effective helpdesks should be set up in all public and private hospitals for preliminary check-up.
- There should be universal coverage and non-discriminatory pricing of Covid vaccines in all health facilities of the country, and if feasible, vaccination should be made free for everyone irrespective of private or public health establishment along with adequate testing facilities for Covid-19 and timely reports.
- Management of crematoriums and burial grounds should be improved, using electric crematorium and app-based interventions to be promoted among stakeholders.
- The protection of rights of Covid warriors engaged should be ensured and the body of a deceased Covid patient should be treated with dignity and handed over to the family ensuring all Covid protocols.

Divya Himachal**सामाजिक सुरक्षा और प्रवासी मजदूर****By: डा. वरिंदर भाटिया**

राज्यों को इनके घरों के पास कामकाज के इंतजाम करने होंगे। यह ग्रामीण व्यवस्था को सुदृढ़ करने से मुमकिन हो सकेगा। रोजगार की परिकल्पना नए सिरे से किए जाने की जरूरत है...

प्रधानमंत्री ने 20 अप्रैल की शाम को राष्ट्र को संबोधित करते हुए कहा था कि राज्य प्रवासी मजदूरों का भरोसा जगाए रखें और उनसे आग्रह करें कि वो जहां हैं, वहीं रहें। लेकिन जमीनी वास्तविकता यह है कि देश में कोरोना के बढ़ते कहर और लॉकडाउन की आशंका से परेशान प्रवासी मजदूर एक बार सामाजिक सुरक्षा की कमजोरी के कारण फिर पलायन कर रहे हैं। पिछले लॉकडाउन की तरह भले ही इस बार सड़कों पर उतनी भीड़ नहीं दिखाई दे रही है, लेकिन इसका मतलब यह नहीं है कि पलायन कम हो रहा है। जिसे जो साधन मिल रहा है, उसी से लोग निकल चुके हैं और यह क्रम जारी है। प्रवासी मजदूरों की सामाजिक सुरक्षा को लेकर देश के अनेक राज्यों में शिथिलता दिखाई जा रही है। श्रम मंत्रालय ने प्रवासी मजदूरों की मदद के लिए राज्यों से सोशल सिक्योरिटी से जुड़े नियम जल्द जारी करने को कहा है। कोरोना महामारी को एक साल से ज्यादा होने के बाद भी प्रवासी मजदूरों के लिए बनी पॉलिसी लागू नहीं हो सकी है। कोरोना मामलों में वृद्धि के बीच एक बार फिर प्रवासी मजदूरों की मुश्किलें बढ़ी हैं। महामारी के एक साल बाद भी पॉलिसी का फायदा नहीं मिला। इस मामले में बताया जा रहा है कि केंद्र के सामाजिक सुरक्षा नियम तैयार हैं, परंतु राज्यों ने अब तक इसे जारी नहीं किया है। राज्यों द्वारा इस पर स्थिति स्पष्ट होनी चाहिए। प्रवासी श्रमिकों की सामाजिक सुरक्षा और स्वास्थ्य अधिकारों पर राष्ट्रीय मानवाधिकार आयोग की ओर से की गई एक ताजा स्टडी के मुताबिक प्रवासी श्रमिकों को बुनियादी सुविधाएं भी आसानी से नहीं मिल रही हैं। इतना ही नहीं, उन्हें बाहरी और दूसरे दर्जे के नागरिक के तौर पर समझा और देखा जाता है। यह स्टडी ऐसे समय में सामने आई है जब पूरा भारत कोरोना की दूसरी लहर का दंश झेल रहा है और प्रवासी श्रमिक अपने-अपने राज्यों में लौटने लगे हैं। एनएचआरसी द्वारा कमीशन और 'केरल डेवलपमेंट सोसाइटी' द्वारा किए गए इस अध्ययन में रिसर्चर्स ने लगभग 4400 प्रवासी श्रमिकों, स्थानीय श्रमिकों, राज्य सरकार के अधिकारियों, चुने गए प्रतिनिधियों, स्कॉलर्स, एक्सपर्ट्स, एनजीओ के प्रतिनिधियों, व्यापार संघों का इंटरव्यू लिया। ये इंटरव्यू चार राज्यों दिल्ली, महाराष्ट्र, गुजरात, हरियाणा में श्रमिकों से लिया गया।

दिल्ली, महाराष्ट्र, गुजरात और हरियाणा में कामकाज के उद्देश्य से आने वाले अधिकतर प्रवासी श्रमिक कम सैलरी पर ज्यादा जोखिम भरे क्षेत्रों, जैसे कंस्ट्रक्शन वर्क, हेवी इंडस्ट्रीज, ट्रांसपोर्ट सर्विसिज और कृषि क्षेत्र में काम करते हैं। इस अध्ययन की सबसे ज्यादा चौंकाने वाली बात यह है कि इन प्रवासी श्रमिकों को स्वास्थ्य सेवाएं, सामाजिक सुरक्षा, शिक्षा, रहने के लिए घर, भोजन, पानी और अन्य जरूरी सुविधाएं भी ठीक से नहीं मिलती। स्टडी के मुताबिक सभी प्रवासी श्रमिकों में से लगभग 84 फीसदी श्रमिकों ने कहा कि उनके पास रहने के लिए सही घर तक नहीं है और वे खराब घर में रहने पर मजबूर हैं। स्टडी में कहा गया है कि केवल दिल्ली में श्रमिकों को अच्छी स्वास्थ्य सुविधाएं मिल रही हैं, क्योंकि वहां मोहल्ला क्लीनिक इन श्रमिकों के लिए मददगार साबित हो रहे हैं। मगर अन्य राज्यों में प्रवासी श्रमिकों के लिए हालात बेहद खराब हैं। वहां प्रवासियों को अच्छी स्वास्थ्य सेवा तक ठीक से उपलब्ध नहीं हो रही। अध्ययन में कहा गया कि महिला प्रवासी श्रमिक पोषण संबंधी परेशानियों का सामना कर रही हैं और स्थानीय मजदूरों की तुलना में उन्हें खराब प्रजनन स्वास्थ्य सेवाएं मिल रही हैं। इस सर्वे में शामिल 68 प्रतिशत महिलाओं ने कहा कि उनके पास शौचालय की भी सुविधा नहीं है, क्योंकि वे झुग्गी-झोंपड़ी

या बस्तियों में रहती हैं। स्टडी के मुताबिक मुंबई में लगभग 62 प्रतिशत प्रवासी श्रमिक झुग्गियों में रहते हैं। अध्ययन में दावा किया गया है कि दिल्ली में हर महीने 43 अंतरराज्यीय प्रवासी श्रमिकों, गुजरात में 35 श्रमिकों, हरियाणा में 41 श्रमिकों और महाराष्ट्र में 38 श्रमिकों की कंस्ट्रक्शन जगहों पर दुर्घटनाओं में, पेट से संबंधित बीमारियों, दिल की बीमारियों के चलते मौत हो जाती है। और तो और, कुछ श्रमिक मजबूरन किसी कारण से आत्महत्या कर लेते हैं।

इस स्टडी के अनुसार दिल्ली में लगभग 92.5 प्रतिशत प्रवासी श्रमिकों, महाराष्ट्र में 90.5 प्रतिशत, गुजरात में 87 प्रतिशत और हरियाणा में 86 प्रतिशत मजदूरों के साथ स्थानीय लोग बाहरी राज्य का होने की वजह से भेदभाव करते हैं। यहां तक कि स्थानीय श्रमिकों को प्रवासी श्रमिकों की तुलना में ज्यादा वेतन दिया जाता है। इस स्टडी के सभी पहलू काबिले गौर हैं। निचोड़ में अब हमारे सामने दो अहम कारण उभर रहे हैं जिनके चलते प्रवासी मजदूर पलायन की तरफ अग्रसर हैं। पहला यह है कि तथ्यों के अनुसार कोरोना वायरस का संक्रमण अनियंत्रित तरीके से बढ़ रहा है। आने वाले समय में अगर हालात और ज्यादा खराब हुए तो लॉकडाउन की सीमा बढ़ाई जा सकती है। और एक बार प्रवासी मजदूर फिर यहां फंस गए तो परिवार चलाना मुश्किल साबित हो सकता है। दूसरा, भीड़ की वजह से कोरोना संक्रमण बढ़ने को लेकर प्रवासी मजदूरों का कहना है कि उन्हें किसी पर अब भरोसा नहीं है। अगर संक्रमित भी हो जाते हैं तो अपने घर पहुंच जाएंगे, क्योंकि यहां काम बंद हो गया है और इलाज के लिए तो लोकल आदमियों को भी भटकना पड़ रहा है। लॉकडाउन के डर से सहमे प्रवासी मजदूर बतियाते हैं कि 'धक्का खाए के गांव पहुंच जावो और वहां पहुंचकर कम से कम दोनों टाइम सुकून की दुई रोटी तो खाई कै मिली।' कुल मिला कर प्रवासी मजदूरों की हालत चिंताजनक है। ये लोग रोजगार की खोज में अपने गांवों को छोड़ कर शहर जाने को मजबूर हुए थे और फिर अब लॉकडाउन की आशंका के कारण घर वापस जा रहे हैं। वैसे भी प्रवासी मजदूरों का यह संकट अब उनके जीवन का एक अपरिहार्य हिस्सा बन चुका है। हालांकि, अभी हमें सिर्फ लौटने वाले प्रवासियों की ही चिंता नहीं करनी है, बल्कि यह भी सोचना है कि न केवल भारत में, बल्कि दुनिया भर में रोजगार एवं उत्पादन के भविष्य पर इसका क्या असर होगा। तुच्छ एवं सस्ता श्रम समझे जाने वाले इन मजदूरों के काम की असली कीमत समझाने की जरूरत है।

ये मजदूर निहायत ही खराब परिस्थितियों में अपना जीवन व्यतीत करते हैं। ये फैक्टरियों में ही सोते एवं खाते हैं। कारखानों का काम है उत्पादन करना और मजदूरों का काम है इन कठिन परिस्थितियों में जीवित रहना। राज्यों को इनके घरों के पास कामकाज के इंतजाम करने होंगे। यह ग्रामीण व्यवस्था को सुदृढ़ करने से मुमकिन हो सकेगा। वर्तमान प्रवासी मजदूर पलायन ने उनके लिए रोजगार की परिकल्पना नए सिरे से किए जाने की जरूरत की ओर इशारा किया है। जिन इलाकों में प्रवासी मजदूर लौटते हैं, वहां ग्रामीण अर्थव्यवस्था को नवीनीकृत करने और उन्हें लचीला बनाने का शानदार अवसर है। याद करें जब 1970 के दशक में महाराष्ट्र में बड़ा अकाल पड़ा था और ग्रामीण पलायन के कारण शहरों में बड़े पैमाने पर अशांति की आशंका थी, तब वीएस पगे, जोकि एक गांधीवादी रहे हैं, ने लोगों को उनके निवास स्थान के पास ही रोजगार प्रदान करने की योजना बनाई थी। प्रवासी मजदूरों के लिए राज्यों में सामाजिक सुरक्षा के उपाय और मजबूत करने की जरूरत है। इसके लिए उनके गृह राज्य ही जिम्मेवार हैं जिन्होंने उनके रोटी-पानी के लिए लोकल अर्थव्यवस्था को विकसित करने में लापरवाही दिखाई है। अभी भी हमारे आसपास और दूर-दूर ऐसा कुछ काबिले-तारीफ नहीं हो रहा है। प्रवासी मजदूरों के लिए नई और परिपक्व दिशा में नतीजा युक्त धारदार नेतृत्व की जरूरत है।

<https://www.divyahimachal.com/2021/05/social-security-and-migrant-workers/>

NHRC seeks report from Centre and States on management of COVID-19

<https://www.tribuneindia.com/news/nation/nhrc-seeks-report-from-centre-and-states-on-management-of-covid-19-251329>

The National Human Rights Commission (NHRC) has sought a report from the Centre and the states on action taken on its 2.0 Advisory to combat the second wave of COVID-19 and medical relief to patients.

In a notice to the Centre and the States, the Commission has asked for submission of the report within four weeks.

In its May 4 Advisory, the Commission had stressed the need to take immediate action against those hoarding and black marketing of essential medicines, oxygen cylinders.

It also asked for revving up the production, transportation and distribution of essential resources.

Recommendations include provision of free treatment to COVID-19 patients who approached any public health facility.

Also, it asked for instituting functional and effective Help-Desks in all public and private hospitals for preliminary check-up.

Besides, there should be universal coverage and non-discriminatory pricing of COVID-19 vaccines in all health facilities of the country, and if feasible, vaccination should be made free for everyone irrespective of private or public health establishment along with adequate testing facilities for COVID-19 infection, and timely reports.

The Commission had also underlined the need for better management of crematoriums and burial grounds, using electric crematorium and app-based interventions to be promoted among stakeholders;

The protection of Rights of COVID-19 warriors engaged should be ensured and the body of a deceased COVID-19 patient should be treated with dignity and handed over to the family ensuring all COVID-19 protocols.

NHRC seeks report from Centre, states on Covid management

<https://www.tribuneindia.com/news/nation/nhrc-seeks-report-from-centre-states-on-covid-management-251653>

The National Human Rights Commission (NHRC) has sought a report from the Centre and states on action taken on its 2.0 Advisory to combat the second wave of Covid and medical relief to patients.

Gives them 4 weeks

In a notice to the Centre and the states, the Commission has asked for submission of the report within four weeks

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Its recommendations include provision of free treatment to Covid patients who approached any public health facility. Also, it asked for instituting functional and effective Help-Desks in all public and private hospitals for preliminary check-up.

Besides, there should be universal coverage and non-discriminatory pricing of Covid vaccines in all health facilities of the country, and if feasible, vaccination should be made free for everyone irrespective of private or public health establishment along with adequate testing facilities for Covid infection, and timely reports

The Commission had also underlined the need for better management of crematoriums and burial grounds, using electric crematorium and App based interventions to be promoted among stakeholders. The protection of rights of Covid warriors engaged should be ensured and the body of a deceased Covid patient should be treated with dignity and handed over to the family ensuring all Covid protocols.

Moreover, it wanted practical time restrictions should be imposed for buying essential commodities.

NHRC asks Centre, states to set up universal Covid dashboards

<https://theshillongtimes.com/2021/05/11/nhrc-asks-centre-states-to-set-up-universal-covid-dashboards/>

The National Human Rights Commission (NHRC) on Tuesday emphasized that the Centre and States need to put their acts together in order to meet the urgent response needed amid the second wave of the pandemic raging through the country by setting up universally functional Covid-19 dashboards.

The dashboard will help in providing real time information in public domain on the availability of hospital beds, oxygen, critical care medicines and devices.

The commission also asked for setting up 24X7 functional toll-free help lines and fixing the prices of Covid treatment resources.

The Commission has recommended to the Centre and states, through its 2.0 Covid Advisory issued on May 4, that they need to take immediate action against those hoarding and black-marketing essential medicines, oxygen cylinders and critical care devices.

It has also asked them to ramp up the production, transportation and distribution of essential resources.

The Commission later sought action taken report within four weeks on the recommendations contained in its Advisory 2.0, already sent to the Secretary, Union Ministry of Health and Family Welfare and the Chief Secretaries of all States and Union Territories by the Secretary General.

Among some important recommendations in the 2.0 advisory include the free of cost treatment of any Covid-19 patient who approaches any public health facility; and establishment of effective helpdesks in all public and private hospitals for preliminary check-up.

There should be universal coverage and non-discriminatory pricing of Covid vaccines in all health facilities of the country, and if feasible, vaccination should be made free for everyone irrespective of private or public health establishment along with adequate testing facilities for Covid-19 and timely reports, the advisory mentions.

“Management of crematoriums and burial grounds should be improved, using electric crematorium and App based interventions to be promoted among stakeholders.

“The protection of Rights of Covid warriors engaged should be ensured and the body of a deceased Covid patient should be treated with dignity and handed over to the family ensuring all Covid protocols,” the commission said.

The commission has also suggested to impose practical time restrictions for buying essential commodities during lockdowns.

IANs

NHRC warns of coercive action against Gujarat Chief Secy over death cases of manual scavengers

<https://in.news.yahoo.com/nhrc-warns-coercive-action-against-102229438.html>

New Delhi [India], May 11 (ANI): The National Human Rights Commission (NHRC) has directed the Chief Secretary, Gujarat government to submit a detailed report on the compensation paid to the next of kin of the deceased manual scavengers of the state and status of criminal cases registered against the accused persons.

The NHRC passed the direction in response to the petition filed by human rights activist and Supreme Court lawyer Radhakanta Tripathy.

In his initial plea, Tripathy stated that the Government of Gujarat has not paid compensation in 165 cases of manhole scavengers death in Gujarat, citing the Supreme Court's March 27, 2014 order in Safai Karamchari Andolan case, as per which minimum compensation has to be paid Rs 10 lakh each to the next of kin of the deceased manual scavengers since 1993.

Tripathy sought an investigation of the cases and a detailed report on the preventive and legal action against the death of sewage workers and manual scavengers of the State.

Tripathy, who was instrumental in constituting the defunct National Commission for Safai Karmacharis (NCSK), had in 2010, through his PIL, before the High Court of Delhi and again in 2017, through his petition in the Supreme Court, stated that the issues related to Safai Karmacharis and manual scavengers in the state of Gujarat are grave.

According to the notice of the NHRC, the state authorities stated that out of 152 cases, 19 cases do not pertain to this department. However, out of the 133 cases, he had stated that in 50 cases compensation of Rs 10 lakh has been paid to legal heirs of deceased manual scavengers, 39 cases were not found to be eligible for compensation for various reasons, and likewise.

Tripathy had suggested taking assistance of Manav Garima Sanstha, that is fighting the case in Gujarat High Court and other NGOs working in this field to sort out the issue. Then after the NHRC asked the Chief Secretary, Government of Gujarat to send the consolidated report on the status of compensation paid in the matter covering all the deaths within six weeks, failing which the NHRC warned of coercive action.

Set up universal dashboards, govts told

<https://bangaloremirror.indiatimes.com/news/india/set-up-universal-dashboards-govts-told/articleshow/82556422.cms>

The National Human Rights Commission (NHRC) on Tuesday emphasised that the Centre and States need to put their acts together in order to meet the urgent response needed amid the second wave of the pandemic raging through the country by setting up universally functional COVID-19 dashboards. The dashboard will help in providing real time information in public domain on the availability of hospital beds, oxygen, critical care medicines and devices. The commission also asked for setting up 24X7 functional toll-free help lines and fixing the prices of COVID treatment resources.

The Commission has recommended to the Centre and states, through its 2.0 COVID Advisory issued on May 4, that they need to take immediate action against those hoarding and black-marketing essential medicines, oxygen cylinders and critical care devices.

It has also asked them to ramp up the production, transportation and distribution of essential resources.

The Commission later sought action taken report within four weeks on the recommendations contained in its Advisory 2.0, already sent to the Secretary, Union Ministry of Health and Family Welfare and the chief secretaries of all states and union territories by the Secretary General. Among some recommendations in the 2.0 advisory include the free of cost treatment of any COVID-19 patient who approaches any public health facility: and establishment of effective helpdesks in all public and private hospitals for preliminary check-up.

There should be universal coverage and non-discriminatory pricing of COVID vaccines in all health facilities of the country, and if feasible, vaccination should be made free for everyone irrespective of private or public health establishment along with adequate testing facilities for COVID-19 and timely reports, the advisory mentions.

“Management of crematoriums and burial grounds should be improved, using electric crematorium and App based interventions to be promoted among stakeholders. The protection of rights of COVID warriors should be ensured and the body of a deceased COVID patient should be treated with dignity and handed over to the family,” the commission said, also suggesting to impose practical time restrictions for buying essential commodities during lockdowns.

NHRC vacancies to be filled up without due process? Petition to Kovind opposes move

<https://www.counterview.net/2021/05/nhrc-vacancies-to-be-filled-up-without.html>

The All India Network of NGOs and individuals working with National and State Human Rights Institutions (AiNNI) has sought to draw the attention of President Ram Nath Kovind on the reported Government of India move to fill up vacancies among the first rung of leadership in National Human Rights Commission (NHRC) without following legal provisions and international norms.

As these vacancies are long pending, certain recent media articles attributing to anonymous sources, have cited names of some recently retired Supreme Court judges as probable candidates preferred by the government for NHRC Chairperson, says the petition to the President, for which signatures were sought from social activists and individuals across India.

The suggestion of preferential candidates being considered in the absence of a formal process undermines the independence and credibility of the NHRC, the petition says.

Text:

We write to draw your urgent attention to the long-pending vacancies at the National Human Rights Commission (NHRC). We write to request you to intervene to ensure that the members of the appointment committee initiate a transparent process that considers all eligible candidates, review their record, experience, and contributions to human rights, and assess them on criteria and indicators which draw from accepted human rights standards.

Section 3 (2) of the Protection of Human Rights (Amendment) Act, 2019 (PHRA) requires that the NHRC has a Chairperson who has been a Chief Justice or Judge of the Supreme Court; one Member who is or has been a Judge of the Supreme Court; one Member who is or has been a Chief Justice of a High Court; and three Members, out of which at least one shall be a woman, having knowledge of or practical experience in matters relating to human rights.

As of May 6, 2021, the NHRC consists of just three members – one judicial and two non-judicial members. The post of the Chairperson has been vacant for five months till date since the retirement of Justice (retd.) HL Dattu in December 2020, position for one judicial member is vacant since the retirement of Justice (retd) D Murugesan in September 2018 (2 years and 7 months), and the position for one non-judicial member is vacant since this position was created through an amendment in July 2019 (1 year and 9 months). NHRC Member Justice (retd.) PC Pant was appointed Acting Chairperson on April 25, 2021, as per Section 7 of the PHRA. The effect of these long vacancies has been pointed out by Justice Pant himself and it is clear that with a monthly workload of near 10,000 complaints these vacancies have severely and negatively affected the responsiveness of the institution and its image in the public eye. It also allows for violations to continue and impunity to reign.

Section 4 of the PHRA requires a committee comprising the Prime Minister, Speaker of Lok Sabha, Deputy Speaker of Rajya Sabha, Union Minister of Home Affairs, and Leaders of Opposition in Lok Sabha and Rajya Sabha to send recommendations to you for appointments in the NHRC. There is no information in the public domain of this committee meeting after April 2019, i.e. for the last appointments made in the NHRC – Justice (retd) PC Pant and Dr Dnyaneshwar Manohar Mulay.

At this juncture, we note with concern certain media articles attributed to anonymous sources citing names of some recently retired Supreme Court judges as probable candidates preferred by the government for NHRC Chairperson. The suggestion of preferential candidates being considered in the absence of a formal process undermines the PHRA. Section 4 requires an impartial appointment process, based on objective criteria, entrusted to a high-level Committee, to determine the composition of the NHRC as spelled out in the PHRA. Even a minor indication

of the government preferring a particular judge may compromise the independence of the judiciary and that of the NHRC. Appointments to the NHRC must respect the fundamental principles of transparency and adherence to the accepted international standards and norms as laid down in the UN Paris Principles. We believe the prerequisite for the appointment committee to recommend names for NHRC Chairperson and Members is a process whereby it considers all eligible candidates and assesses them on objective criteria and indicators as provided for in the PHRA and consistent with international standards. The committee should strongly consider potential candidates' records, experience, and contributions to human rights.

Set up COVID dashboards: NHRC tells Centre, States

NEW DELHI, May 11 (IANS)

THE National Human Rights Commission (NHRC) on Tuesday emphasised that the Centre and States need to put their acts together in order to meet the urgent response needed amid the second wave of the pandemic raging through the country by setting up universally functional COVID-19 dashboards.

The dashboard will help in providing real time information in public domain on the availability of hospital beds, oxygen, critical care medicines and devices.

The commission also asked for setting up 24X7 functional toll-free help lines and fixing the prices of COVID treatment resources. The Commission has recommended to the Centre and States, through its 2.0 COVID Advisory issued on May 4, that

they need to take immediate action against those hoarding and black-marketing essential medicines, oxygen cylinders and critical care devices.

It has also asked them to ramp up the production, transportation and distribution of essential resources. The Commission later sought action taken report within four weeks on the recommendations contained in its Advisory 2.0, already sent to the Secretary, Ministry of Health and Family Welfare and the Chief Secretaries of all States and UTs by the Secretary General. Among some important recommendations in the 2.0 advisory include the free of cost treatment of any Covid-19 patient who approaches any public health facility; and establishment of effective helpdesks in all public and private hospitals for preliminary check-up.

**NHRC warns of coercive action
against Guj Chief Secy over
deaths of manual scavengers:**

The NHRC has directed the chief secretary, Gujarat govt to submit a report on the relief paid to the next of kin of the deceased manual scavengers of the state and status of criminal cases registered against the accused persons.

ऑक्सीजन और सभी जरूरी दवाएं सुनिश्चित करें : एनएचआरसी

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NHRC asks Centre, States to 'get their act together' in Covid-19 response

New Delhi: The National Human Rights Commission (NHRC) on Tuesday urged Centre and States for universal coverage and non-discriminatory pricing of Covid vaccines. The NHRC also said that if feasible vaccination can be made free.

The Commission also asked Governments to put their acts together in order to meet the immediacy of response by setting up universally functional Covid-19 dashboards for real time information in public domain on the availability of hospital beds, oxygen, critical care medicines and devices. It has also asked for setting up 24X7 functional toll-free help lines and fixing the prices of Covid treatment resources.

"There should be universal coverage and non-discriminatory pricing of Covid vaccines in all health facilities of the country, and if feasible, vaccination should be made free for everyone irrespective of private or public health establishment along with adequate testing facilities for Covid-19 and timely reports," said NHRC in its communication to Centre and States.

The Commission reiterated the Centre and States to adhere to its seven page advisory issued on May 4 regarding availability of hospital infrastructure including oxygen and medicines, real time information through dashboards, affordability, accessibility and pricing of treatments etc. The Human Rights Commission also urged the Centre and States on improved management of crematoriums and burial grounds, usage of electric crematorium and App based interventions to be promoted.

"The protection of Rights of Covid warriors engaged should be ensured and the body of a deceased Covid patient should be treated with dignity and handed over to the family ensuring all Covid protocols," said the NHRC.

PNS

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SPECIAL CORRESPONDENT

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मरीजों के लिए ऑक्सीजन और सभी जरूरी दवा सुनिश्चित करें : एनएचआरसी

नई दिल्ली। कोरोना की दूसरी लहर के मद्देनजर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने केंद्र सरकार, राज्यों और केंद्र शासित प्रदेशों से कहा है कि ऑक्सीजन के साथ साथ जरूरी दवाओं और उपकरणों की सभी तक पहुंच

सुनिश्चित होनी चाहिए। आयोग की एडवाइजरी में कहा गया है कि सार्वजनिक स्वास्थ्य सुविधा सभी के लिए मुफ्त होनी चाहिए। अगर कहीं सार्वजनिक स्वास्थ्य देखभाल केंद्र में बेड उपलब्ध न हो तो स्वास्थ्य विभाग की जिम्मेदारी है कि

वह पीड़ित को दूसरी जगह बेड की व्यवस्था करके दे। मानवाधिकार आयोग ने अपनी एडवाइजरी में एक हेल्प डेस्क बनाने की बात कही है, जो सभी सरकारी और निजी अस्पतालों में समान रूप से कार्य करेगा। व्यूरो

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SPECIAL CORRESPONDENT

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It said it also asked for 24/7 toll-free helplines and fixing of treatment prices. It had issued an advisory to the Health Ministry and all States and Union Territories on May 4.

Centre, States Must Share Real-time Covid-19 Info With Public: NHRC

Our Political Bureau

New Delhi: The National Human Rights Commission (NHRC) has emphasised that the Centre and state governments need to immediately set up real-time, Covid information dashboards for the public.



There is a need to take action against those hoarding essential medicines: NHRC

NHRC has pressed for the need to have “universally functional Covid-19 dashboards for real-time information in public domain on the availability of hospital beds, oxygen, critical care medicines and devices”. The rights body has also asked for setting up 24X7 functional, toll-free helplines and fixing the prices of Covid-19 treatment resources.

The NHRC has also recommended to the Centre and states that there is a need to take immediate action against those hoarding and black-marketing essential medicines and oxygen cylinders. It has asked governments to ramp up production, transportation and distribution of essential resources.

NHRC seeks report from Centre, states on Covid mgmt

TRIBUNE NEWS SERVICE

NEW DELHI, MAY 11

The National Human Rights Commission (NHRC) has sought a report from the Centre and states on action taken on its 2.0 Advisory to combat the second wave of Covid and medical relief to patients.

In a notice to the Centre and the states, the Commission has asked for submission of the report within four weeks.

In its May 4 advisory, the Commission had stressed the need to take immediate action against those hoarding and black marketing of essential medicines, oxygen cylinders. It also asked for revving up the production, transportation and distribution of essential resources.

Its recommendations include provision of free treatment to Covid patients who approached any public health facility. Also, it asked for instituting functional and effective Help-Desks in all public and private hospitals for preliminary check-up.

Besides, there should be universal coverage and non-discriminatory pricing of Covid vaccines in all health facilities of the country, and if feasible, vaccination should

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The Commission had also underlined the need for better management of crematoriums and burial grounds, using electric crematorium and App based interventions to be promoted among stakeholders. The protection of rights of Covid warriors engaged should be ensured and the body of a deceased Covid patient should be treated with dignity and handed over to the family ensuring all Covid protocols.

Moreover, it wanted practical time restrictions should be imposed for buying essential commodities.

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PNS

NHRC issues Human Rights Advisory 2.0

NHRC India, viewing the unprecedented situation across country due to second wave of Covid-19 and taking into consideration the ground reports relating to human rights violation, issued Advisory 2.0 on Right to Health, which may be read and implemented in conjunction with earlier released Human Rights Advisory in context of Covid-19 issued September 28, 2020.

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SPECIAL CORRESPONDENT
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Moreover, it wanted practical time restrictions should be imposed for buying essential commodities.

NHRC ultimatum to Mayurbhanj admin over rape of minor girl

POST NEWS NETWORK

Bhubaneswar, May 11: National Human Rights Commission (NHRC) has issued a reminder to the District Magistrate of Mayurbhanj as well as the Superintendent of Police to submit particulars of compensation awarded to a minor girl who was sexually abused.

The commission also expressed its annoyance over the non-compliance of its order seeking details from the Mayurbhanj district administration regarding the payment of compensation to the rape victim under the Protection of Children from Sexual Offences (POCSO) Act.

The district authorities were earlier directed by the apex rights body to submit the payment details within four weeks. However, despite repeated reminders, the district administration is yet to submit the details.

The commission mentioned in its order that it should have taken coercive action against the authorities for such non-compliance during normal times. However, it



gave a final opportunity to the authorities to submit the compensation details keeping in view the Covid-19 pandemic.

“In normal circumstances, such non-responsive attitude towards direction of the Commission would have invited issuance of summons U/S 13 of the PHR Act, 1993 calling for their personal appearance before the Commission, but in view of the pandemic situation in the country, last opportunity is being given to the District Magistrate as well as the Superintendent of Police, District Mayurbhanj, Odisha for submis-

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The commission mentioned in its order that it should have taken coercive action against the authorities for such non-compliance during normal times

sion of requisite report within six weeks,” the order mentioned.

The rights panel warned the district administration of personal appearance if it failed to send the compensation report within the specified time.

Notably, the father of the victim had lodged a complaint with Mayurbhanj Sadar police in 2017 alleging that a miscreant had sexually abused her daughter and later made viral her objectionable videos on social media.

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SPECIAL CORRESPONDENT
NEW DELHI

A week after issuing an advisory, the National Human Rights Commission (NHRC) on Tuesday reiterated that the government must protect the rights of people during the second wave of the pandemic.

It said it also asked for 24/7 toll-free helplines and fixing of treatment prices. It had issued an advisory to the Health Ministry and all States and Union Territories on May 4.

Set up universal dashboards, govts told

NHRC tells Centre, states to pull up socks in ongoing pandemic; ensure real-time info, fixed treatment costs

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The National Human Rights Commission (NHRC) on Tuesday emphasised that the Centre and States need to put their acts together in order to meet the urgent response needed amid the second wave of the pandemic raging through the country by setting up universally functional COVID-19 dashboards.

The dashboard will help in providing real time information in public domain on the availability of hospital beds, oxygen, critical care medicines and devices.

The commission also asked for setting up 24X7 functional toll-free help lines

and fixing the prices of COVID treatment resources.

The Commission has recommended to the Centre and states, through its 2.0 COVID Advisory issued on May 4, that they need to take immediate action against those hoarding and black-marketing essential medicines, oxygen cylinders and critical care devices.

It has also asked them to ramp up the production, transportation and distribution of essential resources.

The Commission later sought action taken report within four weeks on the recommendations contained in its

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Advisory 2.0, already sent to the Secretary, Union Ministry of Health and Family

Welfare and the chief secretaries of all states and union territories by the Secretary General. Among some recommendations in the 2.0 advisory include the free of cost treatment of any COVID-19 patient who approaches any public health facility; and establishment of effective helpdesks in all public and private hospitals for preliminary check-up.

There should be universal coverage and non-discriminatory pricing of COVID vaccines in all health facilities of the country, and if feasible, vaccination should be made free for everyone irrespective of private or public health estab-

lishment along with adequate testing facilities for COVID-19 and timely reports, the advisory mentions.

"Management of crematoriums and burial grounds should be improved, using electric crematorium and App based interventions to be promoted among stakeholders. The protection of rights of COVID warriors should be ensured and the body of a deceased COVID patient should be treated with dignity and handed over to the family," the commission said, also suggesting to impose practical time restrictions for buying essential commodities during lockdowns. **IAN**